

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH**

**BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI KESHAV DUBEY, JM**

**ITA Nos. 787 & 788/Coch/2023
Assessment Years: 2009-10 & 2010-11**

Salahudeen A. Appellant
TC 6/990, Swairam, Thuruviikkal
Trivandurm 695031
[PAN: AMNPA3562G]

Vs.

The Income Tax Officer, Ward - 1(3) Respondent
Aayakar Bhavan
Kowdiar, Trivandrum 695003

Appellant by: Shri Anil D. Nair, Advocate
Respondent by: Smt. Leena Lal, Sr. D.R.

Date of Hearing: 06.01.2025
Date of Pronouncement: 28.01.2025

ORDER

Per: Inturi Rama Rao, AM

These appeals filed by the assessee are directed against the orders of the National Faceless Appeal Centre, Delhi [CIT(A)] dated 24.08.2023 for Assessment Years (AYs) 2009-10 & 2010-11.

2. When the matter was called the learned counsel for the assessee filed a letter stating that the appellant intends to withdraw the appeals, as the issue in the appeals is sought to be settled through

Direct Tax Vivad Se Vishwas Scheme, 2024 (DTVSV). Accordingly, we permit the assessee to withdraw the appeals with liberty to revive the appeals, in the event the applications in Form No. 1 under DTVSV came to be rejected for any reason.

3. In the result, appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 28th January, 2025.

Sd/-
(KESHAV DUBEY)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Cochin, Dated: 28th January, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

By Order

Assistant Registrar
ITAT, Cochin